

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 01
IA No. 51/JPR/2024
CP No. (IB)- 25/95/JPR/2021
Under Section 95 of IBC, 2016

In the matter of:

Shapoorji Pallonji Finance Pvt. Ltd.

... Applicant/Creditor

Versus

Rekha Singh

... Guarantor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the RP : Naresh Kumar Sejvani, Adv.
Prashant Sharma, RP
For the Applicant : Cyrus Barucha, Adv.
For the Respondent : Amol Vyas, Adv.

ORDER

Heard Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the RP. Mr. Prashant Sharma, RP present in person.

IA No. 51/JPR/2024

This is a Report under Section 99 of IBC, 2016. Copy of the same has been furnished to the learned counsel for the Debtor. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. It is stated that reply to the main CP has also not been filed by the Debtor/ Respondent. Reply to the main CP may also be filed within 2 weeks with an advance copy to the RP. List the matter on 03.06.2024.



(Ashish Verma)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 07, 2024